



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 1 Dispur, Wednesday, 1st January, 2025, 11th Pausa, 1946 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 1st January, 2025

No. LGL.17/2022/43.— The following Ordinance of the Assam Legislative Assembly which was assented by the Governor of Assam on 31st December, 2024 is hereby published for general information.

ASSAM ORDINANCE NO. I OF 2025  
ASSAM CONTINGENCY FUND  
(AUGMENTATION OF CORPUS) ORDINANCE, 2024

AN  
ORDINANCE

to augment the corpus of the Contingency Fund of the State of Assam;

Preamble

And whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action to augment the Assam Contingency Fund;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to make and promulgate the following Ordinance in the Seventy-fifth Year of the Republic of India: -

Short title and commencement

1. (1) This Ordinance may be called the Assam Contingency Fund (Augmentation of Corpus) Ordinance, 2024.
- (2) It extends to the whole of the State of Assam.
- (3) It shall be deemed to have come into force on the 1<sup>st</sup> April 2024.

Further payment to the Contingency Fund

2. There shall be paid by the State Government into the Contingency Fund of the State of Assam a further sum of four thousand crores of rupees out of the revenues of the State of Assam for the financial year 2024-2025.

**SRI LAKSHMAN PRASAD ACHARYA,**  
GOVERNOR OF ASSAM.

**MEHBOOBA BEGUM,**  
Joint Secretary (Secretary in-charge)  
to the Government of Assam,  
Legislative Department.